

**NAGALAND BUDGET, 1976-77—
GENERAL DISCUSSION AND DE-
MANDS* FOR GRANTS, 1976-77**

MR. DEPUTY-SPEAKER: We now take up discussion on the budget and also the Demands for Grants of the State of Nagaland.

DEMAND No. 1—STATE LEGISLATURE

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 20,45,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of 'State Legislature'."

DEMAND No. 3—COUNCIL OF MINISTERS

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 16,88,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of 'Council of Ministers'."

DEMAND No. 4—ADMINISTRATION OF JUSTICE

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 12,35,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of 'Administration of Justice'."

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 17,13,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of 'Election'."

DEMAND No. 6—LAND REVENUE, STAMPS AND REGISTRATION

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 21,45,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of 'Land Revenue, Stamps and Registration'."

DEMAND No. 7—STATE EXCISE

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 7,62,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of 'State Excise'."

DEMAND No. 8—SALES TAX

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 7,18,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of pay-

*Moved with the recommendation of the President.

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ment during the year, ending the 31st day of March, 1977 in respect of 'Sales Tax'."

DEMAND No. 9—TAXES ON VEHICLES

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 4,52,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of 'Taxes on Vehicles'."

DEMAND No. 12—CIVIL SECRETARIAT

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 1,17,99,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of 'Civil Secretariat'."

DEMAND No. 13—DISTRICT ADMINISTRATION, SPECIAL WELFARE SCHEME AND TRIBAL COUNCIL

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 1,86,00,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of 'District Administration, Special Welfare Scheme and Tribal Council'."

DEMAND No. 14—TREASURY AND ACCOUNTS ADMINISTRATION

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 10,85,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of 'Treasury and Accounts Administration'."

DEMAND No. 15—SPECIAL EXPENDITURE OF MAINTENANCE OF LAW AND ORDER INCLUDING CONTRIBUTION FOR PENSIONS AND GRATUITIES

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 48,80,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of 'Special expenditure on maintenance of law and order including contribution for pensions and gratuities'."

DEMAND No. 16—VILLAGE GUARDS

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 46,42,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of 'Village Guards'."

DEMAND No. 17—CIVIL POLICE AND FIRE
SERVICE UNIT

MR. DEPUTY-SPEAKER: Motion
moved:

"That a sum not exceeding
Rs 6,42,50,000 on Revenue Account
and not exceeding Rs. 8,00,000 on
Capital Account be granted to the
President out of the Consolidated
Fund of the State of Nagaland to
defray the charges which will come
in course of payment during the
year ending the 31st day of March,
1977 in respect of 'Civil Police and
Fire Service Unit'."

DEMAND No 18—JAILS

MR DEPUTY-SPEAKER: Motion
moved:

"That a sum not exceeding Rs.
37,00,000 on Revenue Account be
granted to the President out of the
Consolidated Fund of the State of
Nagaland to defray the charges
which will come in course of pay-
ment during the year ending the
31st day of March, 1977 in respect
of 'Jails'."

DEMAND No. 19—STATIONERY AND
PRINTING

MR. DEPUTY-SPEAKER: Motion
moved:

"That a sum not exceeding
Rs. 21,50,000 on Revenue Account
be granted to the President out of
the Consolidated Fund of the State
of Nagaland to defray the charges
which will come in course of pay-
ment during the year ending the
31st day of March, 1977 in respect of
'Stationery and Printing'."

DEMAND No. 20—VIGILANCE COMMI-
SSION

MR. DEPUTY-SPEAKER: Motion
moved:

"That a sum not exceeding
Rs. 5,98,000 on Revenue Account be
granted to the President out of the

Consolidated Fund of the State of
Nagaland to defray the charges
which will come in course of pay-
ment during the year ending the
31st day of March, 1977 in respect
of 'Vigilance Commission'."

DEMAND No. 21—WORKSHOP ORGANISA-
TION

MR DEPUTY-SPEAKER: Motion
moved:

"That a sum not exceeding
Rs. 16,00,000 on Revenue Account be
granted to the President out of the
Consolidated Fund of the State of
Nagaland to defray the charges
which will come in course of pay-
ment during the year ending the
31st day of March, 1977 in respect
of 'Workshop Organisation'."

DEMAND No. 22—NAGALAND HOUSES

MR DEPUTY-SPEAKER: Motion
moved:

"That a sum not exceeding Rs.
6,58,000 on Revenue Account be
granted to the President out of the
Consolidated Fund of the State of
Nagaland to defray the charges
which will come in course of payment
during the year ending the 31st day
of March, 1977 in respect of 'Naga
land Houses'."

DEMAND No. 23—ADMINISTRATIVE
TRAINING INSTITUTE

MR. DEPUTY-SPEAKER: Motion
moved:

"That a sum not exceeding Rs.
4,02,000 on Revenue Account be
granted to the President out of the
Consolidated Fund of the State of
Nagaland to defray the charges
which will come in course of pay-
ment during the year ending the
31st day of March, 1977 in respect
of 'Administrative Training Insti-
tute'."

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DEMAND No. 24—STATE LOTTERIES

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 11,65,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of 'State Lotteries'."

DEMAND No. 25—PENSIONS AND OTHER RETIREMENT BENEFITS

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 6,64,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of 'Pensions and other Retirement Benefits'."

DEMAND No. 26—EDUCATION

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 5,92,36,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of 'Education'."

DEMAND No. 27—ART AND CULTURE AND GAZETTEERS UNIT

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 16,01,000 on Revenue Account be

granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of 'Art and Culture and Gazetteers Unit'."

DEMAND No. 28—MEDICAL, PUBLIC HEALTH AND FAMILY PLANNING

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 3,47,82,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of 'Medical, Public Health and Family Planning'."

DEMAND No. 29—URBAN DEVELOPMENT

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 14,37,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of 'Urban Development'."

DEMAND No. 30—INFORMATION, PUBLICITY AND TOURISM

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 33,22,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of 'Information, Publicity & Tourism'."

**DEMAND NO. 31—EMPLOYMENT
EXCHANGE**

MR DEPUTY-SPEAKER. Motion moved.

"That a sum not exceeding Rs. 2,61,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of employment Exchange."

DEMAND NO. 32—LABOUR

MR DEPUTY-SPEAKER Motion moved:

"That a sum not exceeding Rs. 1,09,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of Labour."

**DEMAND NO. 33—TRIBAL DEVELOPMENT
BLOCKS, COMMUNITY PROJECTS, ETC.**

MR DEPUTY-SPEAKER Motion moved:

"That a sum not exceeding Rs. 2,50,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of Tribal Development Blocks Community Projects, etc."

DEMAND NO. 34—SOCIAL WELFARE

MR DEPUTY-SPEAKER Motion moved.

"That a sum not exceeding Rs. 70,94,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st

day of March, 1977 in respect of 'Social Welfare'."

**DEMAND NO. 35—SOLDIERS, SAILORS AND
AIRMEN'S BOARD**

MR. DEPUTY-SPEAKER: Motion moved

"That a sum not exceeding Rs. 1,60,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of 'Soldiers, Sailors and Airmen's Board'."

**DEMAND NO. 36—SOCIAL SECURITY, WELL-
FARE AND COMMUNITY SERVICES**

MR DEPUTY-SPEAKER Motion moved.

"That a sum not exceeding Rs. 18,53,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of Social Security Welfare and Community Services."

DEMAND NO. 37—EVALUATION UNIT

MR DEPUTY-SPEAKER Motion moved

"That a sum not exceeding Rs. 1,77,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of 'Evaluation Unit'."

DEMAND NO. 38—COOPERATION

MR DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 28,36,000 on Revenue Account and not exceeding Rs. 31,88,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray

the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of Cooperation'."

DEMAND NO. 39—STATISTICS

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 12,97,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of 'Statistics'."

DEMAND NO. 40—WEIGHTS AND MEASURES

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 4,08,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of 'Weights and Measures'."

DEMAND NO. 41—SUPPLY OFFICE AT CALCUTTA

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 1,89,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of 'Supply Office at Calcutta'."

DEMAND NO. 42—AGRICULTURE, MINOR IRRIGATION, FISHERIES ETC.

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 1,90,81,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of

Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of Agriculture, Minor Irrigation Fisheries etc'."

DEMAND NO. 43—SOIL CONSERVATION

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 64,97,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of 'Soil Conservation'."

DEMAND NO. 44—GRAIN SUPPLY SCHEME

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 66,62,000 on Revenue Account and not exceeding Rs. 3,00,00,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of 'Grain Supply Scheme'."

DEMAND NO. 45—ANIMAL HUSBANDRY AND DAIRY DEVELOPMENT

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 1,22,76,000 on Revenue Account and not exceeding Rs. 6,00,00,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977, in respect of 'Animal Husbandry and Dairy Development'."

DEMAND No. 46—FOREST

MR. DEPUTY-SPEAKER: Motion moved.

"That a sum not exceeding Rs. 3,28,81,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977, in respect of 'Forest'."

DEMAND No. 47—INDUSTRIES

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 1,37,23,000 on Revenue Account and not exceeding Rs. 92,75,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of 'Industries'."

DEMAND No. 48—MINERAL DEVELOPMENT

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 31,96,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of 'Mineral Development'."

DEMAND No. 49—POWER PROJECTS

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 3,72,16,000 on Revenue Account and not exceeding Rs. 1,06,50,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of 'Power Projects'."

DEMAND No. 50—ROAD TRANSPORT

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 76,00,000 on Revenue Account and not exceeding Rs. 31,00,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of 'Road Transport'."

DEMAND No. 51—HOUSING LOANS AND LOANS TO GOVERNMENT SERVANTS

MR. DEPUTY-SPEAKER: Motion moved.

"That a sum not exceeding Rs. 42,00,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of Housing Loans and Loans to Government Servants'."

DEMAND No. 52—PUBLIC WORKS, HOUSING, ROADS AND BRIDGES

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 14,57,27,000 on Revenue Account and not exceeding Rs. 5,45,11,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of 'Public Works, Housing, Roads and Bridges'."

DEMAND No. 53—FUNCTIONAL BUILDINGS AND OTHER DEVELOPMENT SCHEMES

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 1,71,91,000 on Capital Account be granted to the President out of the

Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of 'Functional Buildings and Other Development Schemes'."

DEMAND NO. 54—WATER SUPPLY SCHEMES

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 1,55,39,000 on Revenue Account and not exceeding Rs. 1,13,00,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1977 in respect of 'Water Supply Schemes'."

SHRI DASARATHA DEB (Tripura East): Mr. Deputy Speaker, the Nagaland budget is a budget of a police State which is clear from the fact that about 18 per cent of the budgetted expenditure is meant for Police and Jail. While Rs. 7.64 crores have been provided for Police and Jail, only Rs 5.55 crores have been provided for Education. Education is much more important for the people but the money is less than what is allocated for Police and Jail.

Secondly, it is a budget which is highly bureaucracy-oriented because, for such a tiny state, the Government is planning to spend Rs. 7.53 lakhs on the institution of Governor and Rs. 16.88 lakhs on the Council of Ministers (of course it does not exist now) while the budgetted provision for special and backward areas is only Rs. 24.25 lakhs, that is, less than what is being provided for the Governor and the Council of Ministers. It is the funniest Budget. There are no development programmes for the people, only for jail and for Governor and Council of Ministers, more than fifty per cent of the Budget has been allotted. 85 per cent of the Budget consti-

tutes grants-in-aid of the Central Government which throw much light on the state of affairs in Nagaland. There are practically no industries; there is no agricultural development, nothing of that kind. And I do not find in this Budget sufficient money allocated for these. That means, still the Government do not consider seriously about the development of Nagaland so far as the industries are concerned, so far as agriculture is concerned and so far as people's needs are concerned. Here, I find that whatever funds are being injected into the State through budgetary provision are mainly meant to create a local prop to the ruling Party in the State. The fact that President's rule had to be imposed over the State shows that the ruling Party can rule only through the Draconian powers given to the President by the Constitution. And, very conveniently, that policy is being pursued so far as Nagaland is concerned.

In this Budget I find that there are certain provisions for social and economic services. But these so-called social and economic services of the State Government are utilised through a system of contractors and agents who amass money from these schemes while the vast masses do not get any benefit whatsoever.

A very interesting thing is that most of the contracts and responsibilities are given to those who support the Congress Party. It is learnt that the work of road construction is allotted to several petty contractors who do not have any experience in construction. Apart from the quality of the roads, which is adversely affected because of this, the workers in Nagaland are ill-paid and their working conditions are very shocking. There is no way to complain and get remedies. There is no possibility at all of getting any remedies from any quarter, and their grievances continue.

Another thing that I find in this Budget is that it has got a very mea-

gre allocation, and such a backward State as Nagaland cannot be developed with such a meagre amount. Since the Central Government is tackling the matter, I expected them to come forward with more money for development programmes. I have been told that the road construction there is absolutely bad; the money was spent, no doubt, but the roads are very bad. The contract was given to some petty contractors who have no experience in that. I am told that certain things are going on; I do not know how far it is true; the Minister may ascertain that: in many cases the contracts were given to certain persons; they got only the licences and they sold those licences for a nominal money to the officers there and those officers got the work done. Things seem to be going on like this. This is what I have been told. It should be investigated.

The local administration have announced surrender of large amounts of arms by the hostiles. I think, this is an exaggerated report. If people are so eager and are voluntarily surrendering their arms, where is the necessity for declaring rewards and paying large amounts for each item of arms?

If the people voluntarily surrender, there is no use of declaring and paying the value of arms, Rs. 4,000 or Rs. 3000. Long printed lists are being circulated on a wide scale in Nagaland and some people by selling these arms are minting money. In this way, we cannot develop our relations, rather we are making some section of the people greedy to sell these arms. This is not fair.

Nagaland practically has been under the military rule for a very long time and even today, the Civil Administration has no power at all. In fact, without the help of the army, the civil officers cannot move even a mile from

the city. This civil administration is nothing but a show-boy and the actual administration is being run by the military there. This is the fate of the Naga people that they are being ruled by army men and not by civilians.

The budget does not indicate any policy of the Central Government for the economic development of this backward region, so that the people can get some livelihood. Whatever expenditure we find here, it is only symbolic just to say to the Nagaland people that we are giving something to you. I would, therefore, request the Government to see that much more budget for development purposes should be given to these Naga people.

We find that some amount has been provided for social welfare and community services in Nagaland, but as far as my knowledge goes, there is no such thing existing practically there: nothing of that kind. This is only on paper. I, therefore, demand that at least the Parliament should set up a fact-finding committee to go into the question, to find out whether actually that type of institutions exist in Nagaland and whether actually money is being spent for the benefit of the people. It is far away from Delhi. We do not know, what is happening there. That is why, I suggest this fact-finding committee. A Parliamentary fact-finding committee is necessary to go into the question.

The present policy of the administration is to purchase a certain section of the Naga people, who should have allegiance to the ruling party, and should insist on developing friendly relations. The Government is trying to purchase a handful section of the leaders by giving them all sorts of amenities, but in that way, the actual Naga problem will not be solved.

After the Naga Peace accord was signed at Shillong, it is good that no minor or major incident has taken

place as yet. That is good. But if the thing is to be developed more and to be a final solution of that, then much more other type of activities are absolutely necessary. But I see that from the part of the Government, that thing is lacking and I request that much more vigorous attempts should be made to reach a final solution of the Naga problem.

DR. RANEN SEN (Barasat): We are discussing the Budget for Nagaland which is the most sensitive area in our country. It is also a good thing for which both these people of Nagaland—loyal and rebel—as also the government of India have to be congratulated for having at least opened their eyes and have settled this question hanging for the last several years since our independence.

It is a heartening sight that the rebel Nagas have understood the futility of their attempts to dissociate or secede from India of which they are a part. It is also a good thing that attempts are being made to bring this section of our Indian people living in Nagaland into the mainstream of our national life. It cannot be denied that for historical reasons certain people residing in the North-eastern part of India could not be drawn in or had not been drawn into the main national struggle for independence against the British imperialism. Somehow or the other they were kept away from the national struggle. In this respect, one could understand the feelings of the people of Nagaland when they wanted to secede from India. But, to-day, it is a good sign, as I said earlier, that they are part and parcel of our national life.

But I am struggling to understand this Budget since the morning. I do not want to be so much emphatic or so much critical as our friend, Mr. Dasaratha Deb. But it also struck me

that probably such a budget does not help the cause of the people of such a locality, of such a part of India as Nagaland. For example, I was looking into these papers. There is an item—Loans and Advances. It is known that there is a scarcity of housing in Nagaland. Loans for housing—the budget estimate for 1975-76 was 5.50 (thousands). Now it is 4.90 (thousands), not more but it is rather a little less. For co-operative societies, even the revised estimate of 1975-76 was much greater than the Budget Estimate of 1976-77. Or, take for example, the question of medical expenditure. There also we find the accounts of 1974-75 show an expenditure of Rs. 3,63,20,000 and for 1976-77 it is Rs. 2,93,51,000. There is a reduction. I fail to understand why there should be a reduction as in the hill areas medical attention should be rendered more. Provision for housing and loans to co-operatives should be more.

I was looking into this Explanatory Memorandum. Please see page 6 under the heading 'Economic Service'. I find several headings—General Economic Services, Agriculture and Allied Services, etc., and certain amounts have been shown against each.

In the foot-note it has been said:

"A. General Services:—

Broadly, the expenditure under this sector relates to administrative and ancillary services and the day to day running of the administration in the State."

It might give rise to a feeling that most of the expenses are being done for the officialdom, for the offices and all that, though it has been exaggerated a little by Shri Deb that it has become a paradise for the officialdom.

[Dr. Ranen Sen]

Please see page 9 of this Explanatory Memorandum. Broad details of the expenditure are—

(In thousands of Rupees)

| | Budget 74-75 | Revised Budget 75-76 | Budget 76-77 |
|-----------|-----------------|----------------------------|-----------------|
| Education | 4,26.83 | 5,84.81 | 5,54.89 |

It is less than that of 1975-76. Do I understand that education has been spread so much in Nagaland during the last one year that it is not necessary to spend that much amount even? I could not understand that.

In regard to Medical expenses, the same thing is happening. It is much less than the money spent in the year 1974-75 i.e. Rs. 3,83,20,000. For this year 1976-77 the amount is 2,93,51,000. My friend may have felt that during this period, the health of the people over there must have improved. The All-India figures show that it is not so. Keeping in view the political situation in Nagaland, keeping in view the direction which we want it to take there and keeping in view the backwardness of the people who are suffering from lack of elementary amenities even, this Budget would not be quite fitting with the situation.

Now I take up agricultural aspect Under the Heading—Agriculture and allied services, it will be found at page 10 as under:—

(In thousands of Rupees)

| | Budget 1975-76 | Revised 1975-76 | Budget 1976-77 |
|-------------|-------------------|--------------------|-------------------|
| Agriculture | 1,73.41 | 1,25.83 | 1,28.61 |

Only Rs. 3 lakhs have been increased now. It is quite known that agriculture is the main stay of that particular area i.e. Nagaland. More attention should have been paid to agriculture, housing, education, and medical facilities.

Now I come to Roads and Bridges. In our Calcutta paper very often reports appear in this regard. From that we can judge that there is absence of roads and bridges in Nagaland. It is very difficult to have rail and road service. There are very few roads. There is no Railway service there. Road transport is the only transport.

Here it has been given—'Road and Water Transport Services'. You should explain this. Under roads and bridges there is this heading. In this Budget, 1974-75 allotment was Rs. 3,62,68,000 but in 1976-77, instead of increasing, it has decreased by Rs. 10 lakhs. And, since this morning I was actually much baffled when I was trying to understand these figures. For officialdom, for official buildings and so on good part of money is spent. But for minimum necessities sufficient money is not spent. This is my point.

15.52 hrs.

[SHRI G. VISWANATHAN in the Chair]

Take the Civil Secretariat, the expenditure is Rs. 1,17,99,00. There is another subject District Administration That is also a very big sum. Treasury Accounts Administration accounts for about ten lakhs. Then there are items regarding maintenance of Law and Order including contribution for pensions. Another Rs. 49 lakhs of money has been provided for. Then you have Village Guards, Civil Police, etc. and Jails also, I am convinced that this sort of Budget will not really help the motive of the Government of India, the desire of the Government of India, to bring into our fold these brethren of ours who have been kept outside for so long. I don't know whether it is possible to make any changes now, but I would suggest this. I am not satisfied with this sort of Budget. Soil Erosion is another problem there. Now, under this heading, some more money should have been spent. The money

that is allotted is quite meagre I can go on giving you many other examples also The main purpose which the Government of India wishes to serve should be ensured For this the Government of India should be congratulated and the Indian people as a whole are wholeheartedly supporting the Government of India in all their endeavours These people should be brought into the fold of the broader family of the Indian people For that this Budget will not help Of course, it may be too late to make more suggestions It is almost a *fait accompli* Even so I wanted to state my views very clearly without making any bitter speeches delivered by Mr Dasaratha Deb

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) Mr Chairman, Sir I would like to thank the hon Members who have participated in this debate and I would first of all take the point made by the last speaker He mentioned about the reduction in budget in various heads It is no use to keep that at all I would like to tell him that there is no reduction in the various heads as has been pointed out by him But I would like to explain one thing He said that under education there was a reduction I should tell him that the provision in the revised budget is due to the revision of pay scales The pay scales were revised from 1st of April 1974 and two years' arrears were paid to them during 1975-76 This more or less applies to the other heads also The arrears had to be paid That was the reason why the provision was slightly higher and there was no reduction in the budget under the head 'Education' I hope I have cleared his point

As regard the police force, the hon Member first started his debate and said that there was too much of expenditure on the police The other Members also spoke about that This is a very sensitive area and it was therefore found necessary to make a

provision for that, I should say that they have done a good job of themselves to keep the normalcy there. They have done their job well and things are going on well Therefore, the expenditure that has been incurred cannot be said to be unjustified by any standard

As a matter of fact though the army is helping in a big way, by and large, the burden is to be borne by the police also It is not only there but it is so in every other State too

SHRI DASARATHA DEB I beg to disagree with this Why have you not provided for more under the head 'Education'?

SHRIMATI SUSHILA ROHATGI: Education point has already been explained by me I also told you how these people had become a part of the national life by surrendering themselves They have to be rehabilitated and we have to educate and find employment for them

There is this atmosphere of they being a part and parcel of this country. So, this allegation that was levelled by the Member who started telling about something is unfounded I think I have covered everything that was raised by the hon Members and there is nothing else that was mentioned by them I can only tell this that this is a very sensitive area and the people, on their own volition, have now decided to come out and to recognise the Constitution and to lay down their arms I should say that this is a historic fete and a tribute must be paid people who have been in service and who have taken the risks of their lives. This is a great turning chapter in our national life.

With these words, I hope you will all give this your unanimous support.

MR CHAIRMAN The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown

[Mr. Chairman]

in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st of March, 1977, in respect of the heads of demands entered in the second column thereof against:

Demands Nos. 1, 3 to 9 and 12 to 54."

The motion was adopted.

15.58 hrs.

NAGALAND APPROPRIATION
(NO. 2) BILL,* 1976

MR. CHAIRMAN: Now, we take up Nagaland Appropriation (No. 2) Bill.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Nagaland for the services of the financial year 1976-77.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Nagaland for the services of the financial year 1976-77."

The motion was adopted.

SHRIMATI SUSHILA ROHATGI:
I introduce† the Bill.

*Published in Gazette of India extra ordinary, Part II, section 2, dated 11-3-76.

†Introduced with the recommendation of the President.

‡Moved with the recommendation of the President.

I beg to move‡:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Nagaland for the services of the financial year 1976-77 be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Nagaland for the services of the financial year 1976-77 be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: Now, we shall take up clauses. The question is:

"That Clauses 2, 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted.

Clauses 2, 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRIMATI SUSHILA ROHATGI:
I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.